

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Comp. Appeal (AT) (Ins) No. 1020 of 2019**

**IN THE MATTER OF:**

**Ankit Goyat**

**...Appellant**

**Versus**

**Sunita Agarwal & Anr.**

**...Respondents**

**Present:**

**For Appellant:- Ms. Priya D. Arora and Ms. Aditi Goswami, Advocates**

**For Respondent:-Mr. Vinod Kumar Chaurasia, Advocate for IRP**

**Mr. Yogesh Kumar Gupta and Ms. Gitanshi Arora,  
Advocates**

**O R D E R**

**25.02.2020** At request of the both sides, it is represented that there is no possibility of settlement between the parties. Hence, the Registry is directed to list the matter for hearing on **19<sup>th</sup> March, 2020**.

**[Justice Venugopal M.]  
Member (Judicial)**

**[V.P. Singh]  
Member (Technical)**

**[Alok Srivastava]  
Member (Technical)**

SC/ NN/